(28)

F. No. 13-71/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-71/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10707 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005, the information received from **Dy. Registrar (Customs & ST, Excise and SM Branch)** 04+03+03=10 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 09 X 2=18 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
 - 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, Wew Delhi Date: 19, 12, 2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

OUSTORS EXONE IS SERVICE TAX APPELLATE TRISUNAL NEW DELINITATION OF SOME OF SO

SIGN. (DISPATCH SECTION)

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Customs, Service Tax & Anti Dumping Branch (CESTAT, Delhi)

CPIO I. D. No. 13-71/2018

Dated: 11.12.2018

Subject: RTI application No. RTI/RTI/P-195/10707/2018 dated 08.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-71/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the Customs Appeal Branch is as under:-**Points:**

4(A &B): The information relating to these points does not pertain to Customs Appeal Branch.

- (C): In relation to this point it is stated that no such information is being maintained by the branch as sought by the applicant. However as on date the following matters are pending (Part-heard) before the respective members. (Enclosed in Annexure-I)
- (D): In relation to this point it is informed that w.e.f. 01/07/2017 the total No. of ROM Application w.r.t. Customs & ST (DB) filed were 143 and as on date there is no ROM application is pending for more that 06 months of their filing.
- (E): In relation to this point, it is informed that there are no such details maintained by this branch as sought by the applicant. However, as on date 27 ROM application are pending for decision/disposal. The details has been indicated in the Enclosed Annexure-II.
- (F): In relation to this point it is informed that w.e.f. 01/01/2018 the total number of ROA application filed in Customs & ST (DB) matters as on date 79.
- (G): In relation to this point it is informed that there is no such details maintained as sought by the applicant in Customs & ST Appeal Branch. However, as on date $\underline{\textbf{16}}$ ROA applications are pending for disposal. The details of these ROA applications is Enclosed in Annexure-III. Page-I

(H): The information relating to this point does not pertain to Customs & ST Appeal Branch.

CPIO is requested to transmit the same to the applicant.

Encl: A/a

Ends: Total No Payo: 04

Dy. Registrar Customs & ST Appeal Branch

To:

CPIO, CESTAT, Delhi



SM Appeal Branch (CESTAT, Delhi)

CPIO I. D. No. 13-71/2018

Dated: 11.12.2018

Subject: RTI application No. RTI/RTI/P-195/10707/2018 dated 08.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-71/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the SM Appeal Branch is as under:-

Points:

- 4(A & B): The information relating to these points does not pertains to SM Appeal Branch.
- (C): In relation to this point it is stated that no such details is being maintained by the branch as sought by the applicant. However as on date the following matters are pending (Partheard) before the respective members. (Enclosed in Annexure-I)
- **(D):** In relation to this point it is informed that w.e.f. 01/07/2017 the total No. of ROM Application w.r.t. SM Appeal Branch filed were **52** and as on date there is no ROM application is pending for more that 06 months of their filing.
- (E): In relation to this point, it is informed that there is no such details is maintained by this branch as sought by the applicant. However, as on date <u>05</u> ROM application are pending for decision/disposal. The details has been indicated in the Enclosed Annexure-II.
- (F): In relation to this point it is informed that w.e.f 01/01/2018 the total number of ROA application filed in SIM Appeal Branch matters are 48.
- (G): In relation to this point it is informed that there is no such details maintained as sought by the applicant in SiM Appeal Branch. However, as on 10/12/2018, 13 ROA applications are pending for disposal. The details of these ROA applications is Enclosed in Annexure-III.
 - (H): The information relating to this point does not pertain to SM Appeal Branch.

CPIO is requested to transmit the same to the applicant.

Encl: A/a

Enclo: 3 Pages

Mohinder Singh
Dy. Registrar
SM Appeal Branch

To:

CPIO, CESTAT, Delhi



Excise Appeal Branch (CESTAT, Delhi)

CPIO.D.No. 13-71/2018 Dated: 12.12.2018

Subject: RTI application No. RTI/RTI/P-195/10707/2018 dated 08.11.2018 filed by Sh. R.K. Jain(CPIO ID No. 13-71/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the Excise Appeal Branch is as under:-

Points:

4(A & B): The information relating to these points does not pertains to Excise Appeal Branch.

(C): In relation to this point it is stated that no such information is being maintained by the branch as sought by the applicant. However as on date the following matters are pending (Part-heard) before the respective members.

Sr.	Appeal No.	Name of Hon'ble Members	Date of
No.			hearing
1	E/53437/2018	Anil Choudhary & C.L.Mahar	10.12.2018
2-4	E/51812-13, 51870/2018	Anil Choudhary & Bijay Kumar	11.12.2018
5	E/50681/2017	Anil Choudhary & Bijay Kumar	11.12.2018
6	E/598/2012	Anil Choudhary & C.L.Mahar	12.12.2018
7	E/54051/2014	Anil Choudhary & C.L.Mahar	13.12.2018
8	E/50429/2018	Anil Choudhary & Bijay Kumar	13.12.2018
9-11	E/53531,53619&53871/2014	Anil Choudhary & Bijay Kumar	14.12.2018
12-13	E/1326/2011, E/845/2012	Anil Choudhary & C.L.Mahar	14.12.2018
14	E/54498/2015	Anil Choudhary & Bijay Kumar	14.12.2018
15	E/51203/2018	Anil Choudhary & Bijay Kumar	14.12.2018
16-21	E/50684,50783-85/2017 E/50878-79/2017	Anil Choudhary & Bijay Kumar	20.12.2018



22	E/51459/2018	Anil Choudhary & Bijay Kumar	21.12.2018
23-25	E/50232-33/2018, E/50370/2018	Anil Choudhary & Bijay Kumar	21.12.2018
26	E/50088/2016	Anil Choudhary & Bijay Kumar	26.12.2018
27-33	E/52710-14/2018, E/52716,53379/2018	Anil Choudhary & Bijay Kumar	03.01.2019
34-35	E/51686-87/2017	Anil Choudhary & Bijay Kumar	07.01.2019
36	E/50913/2018	C.L. Mahar & Rachna Gupta	18.01.2019

(D): In relation to this point it is informed that w.e.f 01.07.2017 the total acc. of ROM Application w.r.t. Excise(DB) filed were 116 and as on date there is no ROM application is pending for more that 06 months of their filling.

(E): In relation to this point, it is informed that there are no such details maintained by this branch as sought by the applicant. However, as on date 19 ROM application are pending for decision/disposal. The details of these ROM applications are as under:-

Sr. No.	Rom Application No.	Date of hearing
1	E/Rom/50912/2018 in E/598/2012	12.12.2018
2-3	E/Rom/51066-67/2018 in E/52323,52282/2016	14.12.2018
4	E/Rom/50761/2018 in E/53205/2015	14.12.2018
5-6	E/Rom/50700,50702/2018 in E/50166,51678/2016	18.12.2018
7-8	E/Rom/51038-39/2018 in E/52957,52964/2016	21.12.2018
9	E/Rom/51237/2018 in E/50444/2016	04.01.2019
10	E/Rom/51279/2018 in E/53652/2015	04.01.2019
11	E/Rom/51242/2018 in E/52459/2015	04.01.2019
12	E/Rom/51275/2018 in E/50265/2016	04.01.2019
13	E/Rom/50964/2017 in E/3928/2005	Order Reserve
14-15	E/Rom/50930,51046/2018 in E/2976-77/2010	Order Reserve
16	E/Rom/50465/2018 in E/58693/2013	Order Reserve
17	E/Rom/50521/2018 in E/51314/2017	Order Reserve
18	E/Rom/50926/2018 in E/51150/2017	Order Reserve
19	E/Rom/51176/2018 in E/51175/2017	Order Reserve



- (F): In relation to this point it is informed that w.e.f. 01.01.2018 the total number of ROA application filed in Excise(DB) matters are 64.
- (G): In relation to this point it is informed that there is no such details maintained as sought by the applicant in Excise Appeal Branch. However, as on date 11 ROA applications are pending for disposal. The details of these ROA applications is Enclosed in as follows.

Sr. No.	Roa Application No.	Date of hearing
1	E/Roa/50845/2018 in E/51091/2018	14.12.2018
2	E/Roa/51235/2018 in E/50972/2015	17.12.2018
3-4	E/Roa/51086,51088/2018 in E/2479-80/2011	10.01.2019
5-9	E/Roa/51177-81/2018 in E/51732-36/2016	10.01.2019
10	E/Roa/51189/2018 in E/946/2006	26.12.2018
11	E/Roa/51041/2018 in E/51507/2017	14.12.20018

(H): The information relating to this point does not pertain to Excise Appeal Branch.

Note:- The said details are subject to rectification, if any error found.

CPIO is requested to transmit the same to the applicant.

Encl: As above.

12.18

Mohinder Singh
Deputy Registrar(J)
Excise Appeal Branch

To: CPIO, CESTAT, Delhi.

F. No. 13-71/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-71/2018

Subject: Information under Right to Information Act 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10707 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 and CPIO **ID No13-71/2018**. The requisite information was called for from you, the same have not been provided by you till date despite of CPIO's letters 12.11.2018 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.

CESTAT, New Delhi Date: 29.11.2018

H SECTION

To:

7

1. DR (Customs & ST Branch)

2. DR (Excise Branch)

3. DR (SM Branch)

Copy to: (For Information)

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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F. No. 13-71/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-71/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10707 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005, the information received from SPS to Hon'ble President, SPS to M(J-AC), SPS to M(J-RG), SPS to M((J-CLM), SPS to M(T-BK) containing 02+08+02+04+03=19 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 19 X 2=38 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- If aggrieved, you may file an appeal under section 19 of RTI Act 2. within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi

Date: 29.11.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003



CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI

27.11.2018

SUB

RTI REPLY TO CPIO ID NO. 13-71/2018

This is with reference to your communication F.No. 13-71/CESTAT/CPIO-ND/VPP/2018 dated 12.11.2018 for furnishing information under the RTI Act, 2005, which is as under:

(A)	Desired information is enclosed.	
(B)	Information furnished in (A) also mentions the desired information.	
(C)-(G)	Do not relate to the O/o Hon'ble President.	
(H)	H) Desired information is not available.	

SPS TO HON'BLE PRESIDENT

CPIO

End-02/1998

Sub: Information sought under RTI Act, 2005.

Ref: RTI Application No.RTI/P-195/10707/2018 dt.8.11.2018

Sir,

Please refer to your letter No.I.D.No.13-71/2018 dated 12.11.2018 in respect of information sought under RTI Application No.RTI/P-195/10707/2018 dated 8.11.2018.

- 2. With reference to the information called for under Para-4 (A) to (H) of the RTI Application, the replies for the same are as under:-
 - (i) In response to the information sought under Col.4(A) with regard to the pendency of the reserve orders as on **1.10.2018** and **8.11.2018**, the same information in respect of Shri Anil Choudhary, Member (J) is enclosed herewith, as per required format.
 - (ii) In response to the information sought under Col.4(B) with regard to the details of cases from 1.1.2018 till date in which operative part of the order has been pronounced after hearing but reasoned order has not been passed, the same information in respect of Shri Anil Choudhary, Member (J) is enclosed herewith, as per required format.
 - (iii) With regard to information sought under Col.4 (C), (D), (E), (F) & (G), the same are not maintained in the office of the Member (J), Shri Anil Choudhary.
 - (iv) In response to the information sought under Col.4(H), the same is not available with the office of Shri Anil Choudhary, Member (J).

Thanking you,

Sr. P.S. to Hon'ble Shri Anil Choudhary, Member (Judicial)

Yours faithfully,

CPIO, CESTAT, New Delhi.

Encl.:- As above.

08 Pages



CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL West Block-2, R.K. Puram, New Delhi-110066.

Dated: 27.11.2018

Sub: Information sought under RTI Act, 2005. & Reply of RTI Application No.10707/2018 dated 08.11.2018

Ref: CPIO ID No.13-71/2018 dated 12.11.2018

With reference to CPIO ID No. 13-71/2018 dated 12.11.2018, enclosing therewith the application filed by Shri R.K.Jain, seeking parawise information with regard to providing number of OR/DOTF cases pending with the Hon'ble Member (J) Mrs. Rachna Gupta and some other informations, is as under:-

- 4 (A) List Attached.
 - (B) List Attached.
 - (C) to (G) Not related to the Office of Member (J)
 - (H) As far as this point is concerned, there is no single instance of passing orders in violation of CESTAT Order No. 4/2009 dated 17.7,2009.

Sr. P.S. to Member (Judicial)
Mrs. Rachna Gupta

CPIO, CESTAT, NEW DELHI.

Encl= 02 Pagus

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL NEW DELHI

To

The CPIO
Customs, Excise & Service Tax
Appellate Tribunal,
New Delhi.

Dated: 26.11.2018

Sir,

Please refer to your letter F.No. 13-71 / CESTAT/ CPIO-ND/ VPP/2018 dated 12.11.2018 ID 13-71/2018. (RTI application No. RTI/P-195/10707/2018 dt 8.11.2018).

As desired in para 4.(A), (B), relevant information is enclosed. As regards para 4(H), it is stated that only two orders were pronounced after expiry of 4 months time, but only after taking permission from Hon'ble President. Therefore, there is no violation of CESTAT orders.

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(Seema Sadana) SPS to M(J-CLM)

and: 04 Pages



IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL West Block No. 2, R.K. Puram, New Delhi – 110 066.

Dated: 27.11.2018

Subject:-

Information sought under RTI Act, 2005.

Sir,

Please reference to CPIO ID No. 13-71/2018 dated 12.11.2018 enclosing therewith the application filed by Shri R.K. Jain, seeking parawise information with regard to providing number of OR/DOTF cases pending with the Hon'ble Member (T), Shri Bijay Kumar and some other information is as under:

- 4 (A) List Attached
- (B) List attached
- (C) to (G) Not related to the office of Member (T)
- (H) As far as this point is concerned, there is no single instance of passing orders in violation of CESTAT Order No. 4/2009 dated 17.7.2009.

Thanking you,

Yours faithfully,

Sr. P.S to Hon'ble Member (Technical) Shri Bijay Kumar

CPIO, CESTAT, New Delhi

Encl: As above



F. No. 13-71/CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-71/2018

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10707 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-71/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 27.11.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

CESTAT New Delhi Date: 12.11.2018

For Compliance to:

1. SPS to Hon'ble President,

2. SPS to Hon'ble Mr. Anil Choudhary, Member (Judicial)

3. SPS to Hon'ble Mrs. Rachna Gupta, Member (Judicial)

1.184. SPS to Hon'ble Mr. C. L. Mahar, Member (Technical)—

5. SPS to Hon'ble Mr. Bijay Kumar, Member (Technical)

6. DR (Customs & ST Branch)

7. AR (Excise Branch) 18-1118 8. AR (SM Branch)

Copy to: (For Information)

Sh. R.K. Jain

1512-B, Bhishm Pitamah Margacise & SERVICE TAX APPELLATY TRIBUNAL Wazir Nagar, New Delhi-11000 SUED ON

SIGN. (DISPATCH SECTION)

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10707/18

/ CPIO Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs, Excise & Service Tax Appellate Tribunal

Dated: 08-11-2018

1 2 NOV 2018

New Delhi - 110066			1 5 MOA 5010
1.	Name of the Applicant	R.K. Jain	West Block No. 2, R.K. Pura
2.	Address	1512-B, Bhishm Pitamah M Wazir Nagar New Delhi-110003	arg New Denn
	(b) Phone Nos.	09810077977, 011-2465110	01, 011-24690707
	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	Details of information required	appeal no., name of par order and composition reserve orders. Such int to the members. (B) Please provide details operative part of order after hearing but reason passed. This informatio the period from 1-1-20	the Member of the v Delhi as on 1-10-2018 d provide details of the as on date of providing also provide details of ty, date of reserving the of Bench for such formation is held by PS of cases in which has been pronounced and orders has not been n may be provided for 18 till date. Please also
		provide details of Appedate when operative pacomposition of such Beis held by PS to the Men	rt was pronounced and nches. This information
		(C) Please provide number pending with each of CESTAT, posted at New and as on 8-11-2018 and part heard cases pending providing the information	the Member of the V Delhi as on 1-10-2018 d provide details of the ng as on the date of
		(D) Please provide number filed at CESTAT, New till the date of providing also provide details of	Delhi, from 1-7-2017 the information. Please



		-2-
1 20		pending for more than 6 months of their filing.
	(E)	Please provide number of ROM Applications pending before the each Bench of CESTAT, New Delhi as on 31-10-2018 and as on date of providing the information. Please also provide copies of the note-sheets put up by the Registry for constitution of the Bench for hearing of pending ROM with details as to ROM no. date of filing and name of parties.
	(F)	Please provide number of ROA filed at CESTAT, New Delhi, from 1-1-2018 till the date of providing the information.
	(G)	Please provide number of ROA pending before the each Bench of CESTAT, New Delhi as on 31-10-2018 and as on date of providing the information.
	(H)	Please provide details of the orders which have been passed at CESTAT, New Delhi after 1-7-2017, in violation of CESTAT order No. 4/2009 dated 17-7-2009. This information is also held by PS to the Hon'ble Members.
		te:-Please provide pointwise information/ sponse for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 087496 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Acdays of the Application.	t, 2005 information is to be provided within 30

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place : New Delhi Encl. : as above